

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 424 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 09/03/2026, in W.P.No.7119 of 2026 on the file of the High Court.

Between:

Dandu Anuradha, W/o Vegesna Subba Raju, aged about 55 years, Occ. Software Engineer, Occ. Pvt. Employee now staying at R/o7571, Sawyer Farm Way, McLean, Virginia- 22102, U.S.A. Rep. by her Power of Attorney Holder Vegesna Subba Raju, S/o V. Satyanarayana Raju, Aged about 58 years, Occ. Business, R/o H.No. 203, Vijayalakshmi Towers, Near COSMO Club, Suryanarayanapuram, Bhimavaram, West Godavari District, Andhra Pradesh - 534 202.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government, Home Department, Secretariat, Hyderabad - 500 022.
2. The Commissioner of Police, Commissionarate, Hyderabad, Telangana - 500 001.
3. The Station House Officer, Nampally Police Station, Nampally, Hyderabad - 500 001.

...RESPONDENT/RESPONDENT

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to take over the investigation, complete the same expeditiously and file the

final report within a time frame as may be fixed by this Hon'ble Court pending disposal of the writ appeal.

Counsel for the Appellant: SRI V.V.N.NARAYANA RAO

Counsel for the Respondents: SRI MAHESH RAJE, GP FOR HOME

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Appeal No.424 of 2026

Dated: 15.04.2026

Between:

Dandu Anuradha

... Appellant

and

The State of Telangana,
rep., by its Principal Secretary to Government,
Home Department, Secretariat,
Hyderabad and 2 others.

...Respondents

JUDGMENT:

Mr. P. Srinivasa Rao, learned counsel represents

Mr. V.V.N. Narayana Rao, learned counsel for the appellant.

Mr. Mahesh Raje, learned Government Pleader for Home appears
for the respondents.

2. This writ appeal has been preferred being aggrieved by the
impugned order dated 09.03.2026 passed in W.P.No.7119 of 2026,
whereby the learned writ Court dismissed the writ petition holding that the
dispute is of civil in nature and it declined to issue a direction to the police
to complete the investigation in FIR.No.333 of 2025 instituted by the

appellant under Sections 406, 420, 467, 468, 471, 506 read with 149 of the Indian Penal Code, 1860.

3. However, in the nature of relief prayed for, the writ appeal under Clause 15 of the Letters Patent could not lie before the Division Bench of this Court. Therefore, the learned counsel for the appellant seeks liberty to withdraw this appeal in order to seek appropriate remedy including review before the learned writ Court.

4. Accordingly, the writ appeal is disposed of as not maintainable. The appellant may have the liberty as permissible in law.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- A.V.S.PRASAD
DEPUTY REGISTRAR

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SECTION OFFICER

To

1. The Principal Secretary to Government, Home Department, Secretariat, Hyderabad, State of Telangana - 500 022.
2. The Commissioner of Police, Commissionerate, Hyderabad, Telangana - 500 001.
3. The Station House Officer, Nampally Police Station, Nampally, Hyderabad - 500 001.
4. One CC to SRI V.V.N.NARAYANA RAO, Advocate [OPUC]
5. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CD Copies

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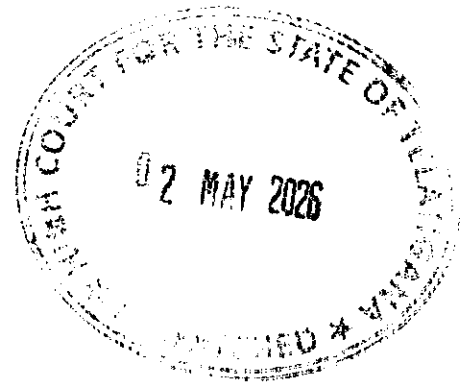
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HIGH COURT

DATED: 15/04/2026

**JUDGMENT
WA.No.424 of 2026**



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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